

**Regularisation of daily wages
Workers in Delhi Aabakari Wine
Shops**

985. SHRI SUNIL KUMAR PATT-
NAIK: Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether it is a fact that persons with more than three years of service in Delhi Aabakari (Desi) Wine Shops are still working on daily wages, if so, the reasons for not regularising their services;

(b) the number of persons, designation-wise, working in these Wine-Shops on daily wages indicating the period of their employment; and

(c) the steps taken or proposed to be taken to regularise their services?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI CHINTAMANI PANIGRAHI):
(a) Yes, Sir, as there is a ban on
creation of posts under Non-Plan.

(b) and (c) 85 persons are working at present as daily wages labourers. Since these people are working on muster roll and no service records are maintained, therefore, it is not possible to indicate the exact period of their employment. The regularisation of these labourers could be considered after the relaxation of the economy ban. The Delhi administration is, however, seized of the matter.

Postman in the country

986. DR. MOHD. HASHIM KIDWAI:
Will the Minister of COMMUNICA-
TIONS be pleased to state:

(a) what is the total number of postmen in the country, State-wise; and

(b) what is the number of (i) the temporary and (ii) the part-time postmen, in the country, State-wise?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI SANTOSH MOHAN DEV):
(a) and (b) The relevant information is being collected and will be placed on the Table of the House.

Arrest of the Officials of UPSC

987. PROF. C. LAKSHMANA. Will
the PRIME MINISTER be pleased to
state:

(a) whether it is a fact that four officials of the Union Public Service Commission were recently arrested for their alleged complicity in tampering with the results of 1985 IAS examinations; if so, what are the details thereof; and

(b) whether Government propose to streamline the functioning of the Union Public Service Commission and verify the antecedents of its officers and staff to prevent such malpractices?

THE DEPUTY MINISTER IN THE
MINISTRY OF PERSONNEL, PUB-
LIC GRIEVANCES AND PENSIONS
(SHRI BIREN SINGH ENGTI): (a)
Seven officials of the UPSC were ar-
rested by the Central Bureau of In-
vestigation in connection with the
alleged criminal offence in respect of
results of the Civil Services (Main)
Examination, 1985. Details are as
follows:

On 12th September, 1986, Central Bureau of Investigation intimated the U.P.S.C. that one Under Secretary, one Assistant and one Record Keeper were arrested and a case under 120 B read with 420, 468, 471 IPC and Section 5(2) read with 5(i) (c) & (d) of Prevention of Corruption Act, 1947 had been registered against them. Later, four more officials, viz., two Section Officers and two Assistants were also arrested by the C.B.I. under Section 41(a) of Code of Criminal Procedure, 1973. All the accused officials were subsequently produced before the Special Judge, Tis Hazari Court and granted bail. The accused Under Secretary as well as the other six officials have been placed under suspension.

(b) There are no such proposals as these are matters for the UPSC, which is a Constitutional body, to decide.